(Railways), under article 151(1) of the Constitution.

- (2) A copy of Appropriation Accounts, Railways, for 1971-72, Part I-Review.
- (3) A copy of Appropriation Accounts, Railways, for 1971-72, Part II-Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1971-72.

[Placed in Library. See No. LT-4388/731.

MUSEUM (AMENDMENT) SALARJUNG Rules, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Salarjung Museum (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 165 in Gazette of India dated the 17th February, 1973. under sub-section (3) of section 27 of the Salarjung Museum Act, 1961 [Placed in Library. See No. LT-4389/ 731.

13.03 hrs.

ESTIMATES COMMITTEE

THIRTIETH REPORT

SHRI NRENDRA SINGH BISHT (Almore): Sir. I beg to present the Thirtieth Report of the Estimates Committee on the Ministry of Industrial Development regarding action taken by Government on the recommendations contained in their Seventeenth Report on Directorate Genteral of Technical Development.

PUBLIC ACCOUNTS COMMITTEE

SIXTY-NINTH REPORT

SHRI SEZHIYAN: (Kumbakonam): Sir, I beg to present the Sixty-ninth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Thirty-sixth Report relating to Ministry of Shipping and Transport.

13.04 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1972-73.

13.04 1 2 hrs.

MATTER UNDER RULE 377

SHORT SUPPLY OF FOODGRAINS OF RATION SHOPS IN TRIPURA

SHRI DASARATHA DEB: (Tripura East): Mr. Speaker, Sir, under Rule 377 of the Rules of Procedure and Conduct of Business in the House, I would like to draw the attention of this House and the Minister of Agriculture, to the fact that there has been virtual closing down almost of all the ration shops in Tripura. The foodgrains from the Central do not reach there, with the result that hunger and starvation are continuing on a very large scale. 150 persons have died of starvation so far. Test relief works are totally stopped. They have been stopped in the affected areas of Tripura, particularly in the rural areas. There are untold sufferings which are being faced by the people. I urge upon the Government to resume the test-relief work, and revitalise the ration shops. Foodgrains from the Centre should be rushed there im-

Immovable property
(Amdt.) Bill

[Shri Dasaratha Deb]

mediately. I request nim to make a statement on that.

THE MINISTER OF AGRICUL-TURA (SHRI F. A. AHMED): I can give the information which I have with me. So far as the first question regarding starvation death is concerned, we have no such report.

SHRI DASARATHA DEB: It has been published in the local papers. All the names, addresses etc. of the persons have been published in the papers.

SHRI F. A. AHMED: Only a few days ago, the Chief Minister of Tripura was here. He had discussions with me, but he never informed me of any such deaths, and we have no such information.

So far as the question of supply is concerned, my information is that in the month of January, we had allotted 2000 tonnes of rice, out of which only 69 tonnes of rice are yet to be supplied. So far as February is concerned, we had allotted 2000 tonnes of rice and 1000 tonnes of wheat, and out of this, the entire quantity of wheat has been supplied and 500 tonnes of rice are to be supplied. I have the information that by the 7th of this month, the balance of 500 tonnes of rice will be supplied to Tripura. So far as this month is concerned, 3000 tonnes of rice and 1000 tonnes of wheat have been allotted, and we hope that it would be possible for us to give this quantity to Tripura during this month.

Also, arrangement has been made for two months' advance supply to be kept there, so that there may not be any difficulty.

13.06 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at four minutes past Fourteen of the Clock.

[Mr. Deupty-Speaker in the Chair].

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL

MR. DEPUTY-SPEAKER: We now take up the Requisitioning and Acquisition of Immovable Property (Amendment) Bill.

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN OnASIRI): Sir, I beg to move*.

"That the Bill further to amend the Requisitioning and Acquisition of Immovable Property, Act, 1952 as passed by Rajya Sabha, be taken into consideration".

As the House might be aware, it has been thought by Government that provisions regarding the requisitioning and acquisition of immovable property should continue to remain a separate enactment. The power of the sovereign to take private property for public use, which is called eminent domain in America, and the consequent rights of the owners to compensation are well established.

श्री हुकम चन्द कछत्रायः (मुरेना)ः मंत्री महोदय हिन्दी में बोलें । वस बहुत श्रच्छी हिन्दी जानते हैं ।

SHRI BHOLA PASWAN SHASTRI: इस के बाद जनाब हिन्दी में दुंगा ।

This power is justified by two well-known maxims. The first maxim is that regard for public welfare is the highest law, and the scond is public necessity is greater than private neces-

^{*}Moved with the recommendation of the President.